

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**STARRED QUESTION NO. 196
TO BE ANSWERED ON 24.12.2018**

WORKERS IN GARBAGE DISPOSAL

***196. SHRI JANARDAN SINGH SIGRIWAL:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether private agencies have been engaged for garbage disposal and cleaning works in the country including metro cities/ Government offices, etc.;**
- (b) if so, whether the workers and Safai Karamcharis engaged in the said work are given prescribed salary/wages and other facilities;**
- (c) if not, the number of cases of irregularities brought to light in this regard along with the names of agencies found guilty during the last three years and the current year;**
- (d) the action taken by the Government against such agencies during the said period along with the outcome thereof; and**
- (e) the steps taken by the Government for the welfare of such workers in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 196 FOR ANSWER ON 24.12.2018 REGARDING WORKERS IN GARBAGE DISPOSAL BY SHRI JANARDAN SINGH SIGRIWAL.

(a) Public health and sanitation falls under the purview of State sphere. Central Ministries/Departments also engage private agencies for sanitation work depending on their needs.

(b to (d): Under the provisions of the Minimum Wages Act, 1948, both the Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdiction. While in the Central Sphere the enforcement of labour laws including that of the Minimum Wages Act, 1948, is done through the Inspecting officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), in the State Sphere it is done through the State Enforcement Machinery. Segregated enforcement data in respect of Safai Karamcharis is not maintained.

(e) National Safai Karamcharis Finance & Development Corporation (NSKFDC), under the Ministry of Social Justice & Empowerment (M/o SJ&E), is implementing various loan and non-loan based schemes for the all-round socio-economic upliftment of the Safai Karamcharis, scavengers and their dependents.
